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Oral Answers

to Questions

country and why should they not discontinue the imposts? Also, I would like to say, as he himself has said, there are 30 million homeless in Bangla Desh. If the international community has committed some aid, whatever it is, and if it is in the pipeline, why should not those funds go to them since in a country of $7\frac{1}{2}$ crores, three crores have been rendered homeless? What was the amount spent per refugee by the Government of India at the point of sending them back? Was it a paltry sum? They could not fend for themselves even for a month. Why was the streatment meted out?

SHRIR.K. KHADILKAR Whatever be the estimates submitted from time to time to international organisations for aid, they were based on the influx of refugees. It went up from time to time. So, it is very difficult to give an exact figure at a particular point of time, but I would like to tell the hon. Member that whatever be our estimates, the aid, as I have said in the statement fell short of the actual expenditure that we incurred and we are going to incur. That is very clear. So far as the other part is concerned, viz., what the new levies have brought in, how much the Government has collected, whether it is more or less, when the levy should be 1 fted, 1t is for the Finance Minister to decide. The other part of the question also is a repetition. As I said earlier, so far as international aid for refugue relief in India is concerned, to the extent they had accepted, they have not discharged their obligations fully and whatever they have given to us we have spent towards their shelter, clothing, food, transport and others things Whatever we had in our possession, including medicines, trucks, ambulances and all sorts of things, have been handed over to the Bangla Desh Government. What is now in the pipeline as aid has been diverted to Bangla Desh and I presume that the same international community will come forward to help in the refugee settlement in Bangia Desh So, the question of diversion of funds does not arise.

सोमावर्ती क्षेत्रों के निवासियों को क्षतिपूर्ति

*96. श्री लाल आडवाणी ः† श्री जगदीश प्रसाद माथुर : श्री दत्तोपग्त ठेगड़ी : श्री जगदम्बी प्रसाद यादव : श्री ना० क्रु० शेजवलकर : श्री प्रेम मनोहर : डा० भाई महावीर : श्री मार्नासंह वर्मा :

क्या **श्रम और पुनर्वास** मन्त्री यह बताने को कृपा करेगे कि :

(क) सीमावतीं क्षेत्रों के जिन निवासियों का हाल के भाग्त-पाक युद्ध में जान-माल का नुकसान हुआ, क्या उन्हें क्षतिपूर्ति देने की कोई योजना लागू की गई है ; और

(ख) यदि हां, तो उसका ब्यौरा क्या है और इस प्रकार से मिलने धाली क्षतिपूर्ति क्या सभी राज्यों में समान है ?

> COMPENSATION TO RESIDENTS OF THE BORDER AREAS

*96 SHRI LAL K. ADVANI : SHRI JAGDISH PRASAD MAIHUR : SHRI D THENGARI : SHRI J. P. YADAV : SHRI N. K. SHEJWALKAR : SHRI PREM MANOHAR : DR. BHAI MAHAVIR : SHRI MAN SINGH VARMA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any scheme has been introduced to give compensation to those residents of the border areas who suffered loss of life and property during the recent Indo-Pak war; and

(b) if so, the details thereof, and whether the criterion for granting compensation is uniform in all the States ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHA-BILITATION (SHRI BAL GOVIND VFRMA) : (a) and (b) A statement is laud on the Table of the Sabha]

[†]The question was actually asked on the floor of the House by Shri Lal K. Advani. [‡][] English translation.

STATEMENT

The Government of Judia have not sectioned any scheme for grant of compensation to the residents of boilder areas who have suffered loss of life and property during the recent Indo Pak War They have, however, given approval to expend ture bying incurred by the Governments of all the border States for giving ex-gratia assistance to such passing A note giving the collings for the scale of such assistance applicable in all the border States is attached (Sie Annexure below) Sanction for individual items of expenditure is to be issued by the State Governments concerned after obtaining the concurrence of their Finance Department Such expenditure is re-imbuisable by the Government of India

Annexure

REHABILITATION ASSISTANCE

The scales of assistance by way of Grant/ I oan as is indicated below shall be admissible to the persons from the areas affected by the recent hostilities, ith Pikistan

(a) Grant/Loan for reconstruction/repairs of damaged buildings - (1) Grant/Loan within the following ceiling limits may be sanctioned for repair or reconstruction of dwelling hot se shops, cattle sheds and storage places damaged as a result of enemy action

	Grant Rs	Lean R5
Kutcha Building up to	3,000	
Pucca Buil ling up to	5,000	6 000

(2) The sanction of grant/loan for this purpose will be subject to the following conditions

(1) Each individual family will be cligible for sanction of giant/loan in respect of not more than two buildings,

(11) Assistance for damage to jucca buildings up to Rs 5,000 will be treated as grant and assistance in excess thereof may be paid in the form of loan,

(111) Assessment of damage to kutcha buildings will be made by competent revenue authorities of the concerned State Government, while the assessment in respect of puece buildings will be made on the basis of the joint inspection by a Public Works Department and a revenue officer of the State Government At the time of making such assessment marginal improvement in the kutcha buildings which were below the the minimum standards before the hostilities may be allowed,

(11) The loans/grants up to Rs 1,000 will be sanctioned by officers not below the rank of Sub-divisional officer while amounts in excess thereof will be sarctioned by Collector/Deputy Commissioner

(v) The grant/loan should be given in two equal instalments—the second instalment bring given only when half the building has been built,

(vi) The loan will carry interest at the rate of $7\frac{1}{2}$ % per annum provided that if the instalmants of principal and/or interest are paid punctually on the due dates, the rates shall be reduced to 5% per annum The loan will be recoverable in 20 annual equal instalments the first instalment commencirg from the 1 tanniversary of the date on which the loan was fully paid, and

(vii) To ensure that the funds provided for repair and reconstruction of houses are utilised for the purpose for which they are given, an undertaking to the effect that construction will be starteed within three months and completed within six months of the sanction of the assistance will be obtained from the parties concerned

(b) Grants to Agriculturists for commencing Agricultural Operations -(1) Such of the agriculturists who have lost their bullocks/camels/ milch cattle/crops/implements and are willing to restart agricultural operations on their own lands may be paid *ex-gratia* grant within the following monetary ceilings for different items -

	Item	Ceiling per family Rs	
(۶)	I or bi flocks up to	1,000 per bullock	
(b)	I or a camel up to	2,000	
()	For a nulch cattle up t	o 800	
(d)	For seeds and for- tilisers up to	500	
(e)	l or agricultural implements up to	. 500	

(2) The assessment of the extent of loss in respect of each item shall be made by an officer not below the rank of Sub divisional officer. The sanction for grants upto Rs. 1 000/- will also be given by the Sub-divisional officer while cases of grant in excess of this amount will be referred to the Collector/ Deputy Commissioner for sanction.

(3) To ensure that the grant sanctioned has been utilised for the purpose for which it was meant, suitable undertaking for proper utilisation will be obtained from the grantee at the time of disbursement.

(c) Grant/Loan to Non-agriculturists.—(1) The non-agricultural families who have suffered losses as a result of enemy action and are willing to establish themselves in their old professions/vocations may be sanctioned grant/ loan within the following monetary ceilings :—

ŀ	Cat-gory	U		<i>Loan</i> Upto Rs.
I (1)	Hawkers		300	
11-	Artisans including carpenters, black- smiths, potters, etc.		750	
(iii)	Tea stall holders and small hotel keepers.		1,000	
(1 v)	Shopkeepers and traders etc.		1,000	5,000
(v)	Professional people doctors, lawyers, chartered accoun- tants, etc	•	1,000	5,000

Note.—The loss to the extent of first Rs. 1,000 will be covered by grant while the amount in excess that cof will be sanctioned as loan.

(2) The assessment of the loss suffered by the individuals and sanction grants in respect of categories listed at (i), (ii) and (iii) above will be made by the Sul-divisional officer, while other categories would be dealt with by the Collector/Deputy Commissioner.

(3) Before sanctioning the loans, the officers concerned should take into account the requirement in respect of each particular trade, profession, vocation business etc. as well the standing of the persons concerned in the trade, profession ? vocation, business etc.

(4) The number of instalments, in which any particular type of loan is disbursed should not ordinarily exceed two. Suitable instructions may be issued to local authorities to

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ensure that the loan amounts are utilised by the persons concerned for the purposes for which they are advanced and not frittered away.

(5) Terms and conditions of repayment.—The terms and conditions of repayment by the borrowers will be as under :

The loan will carry interest at the rate of 8% per annum provided that if the instalments of principal and/or interest are paid purctually on the due dates, the rate shall be reduced to $5\frac{1}{2}$ % per annum.

For the first two years, only simple interest will be payable. Thereafter, the loan will be repayable in eight annual instalments, the first instalment commencing from the third anniversary of the date on which the loan was fully paid. The annual instalment will be 1/8th of the principal plus the interest due.

(d) Assistance in case of Injuries/Death.— Relief to gainfully employed persons sustaining injuries due to enemy action and their dependants in the case of death is to be provided under the Personal Injuries Act and the scheme made thereunder. The pensions and allowances awarded under the scheme are payable by the Post Offices and the expenditure involved is directly borne by the Central Government.

(e) Ad hoc ex-gratia assistance for loss of damage to crops.—(i) The assessment of the damage sustained will be made by an officer not below the rank of a Sub-Divisional Officer or such other authority as is competent to sanction the grant of such compensation under the State Rules. The assessment will be approved by the Collector. The amount due will be disbursed within 15 days of the acceptance by the State Government.

(ii) No assistance will be admissible in cases where payment for loss of crops have been made or will be made by the Ministry of Defence.

(iii) Payment of assistance under the authority of this letter should be considered as ad hoc ex gratia payment.

(iv) Supplementary instructions (but in no way affecting the nature of the grant) may be issued in this matter by the State Government in consultation with the Accountant General, as considered necessary by them.

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Oral Answers

Clarification

(i) The compensation under the scheme of the Department of Rehabilitation covers the damages of the following types :

(a) Damages to standing crops :

(b) Damages to standing fruit trees, mango groves, etc.

(c) Damages to fences, sheds, structures connected with agriculture and other agricultural properties.

(ii) Compensation shall be paid in the cases where farmers were prevented from sowing the new crops due to diversion of irrigation water for defence purposes, enemy occupation and evacution of civilians from the affected areas as a result of hostilities.

(iii) Compensation in regard to the $n \in w$ crops which have been sown but the farmers were prevented from tending them on account of the hostilities shall be paid.

Conditions

(i) Compensation shall be payable in respect of the crops etc. damaged on account of hostilities in the areas which are under the enemy occupation or are inaccessible and not available for occupation.

(ii) The Scheme of assessment and the payment of ex-gratia compensation to the persons in the border States whose crops etc. have been damaged, will be applied irrespective of whether the damages are near the border or in the interior subject to the conditions already prescribed being satisfied.

Principles of Assessment

Compensation payable will be related to the net income i.e., after deducting the costs and labourer's share that could have border to individuals and not to gross income on possible yield.

General

Compensation due for crops damaged by hostillties, should be paid quickly. In cases requiring verification by Armv authorities, a sum equivalent to 50% of the amount due should be paid immediately on certification by the prescribed revenue authority, pending issue of formal orders after a survey by Army authorities. †[श्रम और पुनर्वास मन्त्रालय में उप-मन्त्री (श्री बाल गोविन्द वर्मा)ः (क) और (ख) एक विवरण सभा की मेज पर रख दिया गया है ।

विवरण

हाल के भारत-पाकिस्तान युद्ध में सीमावर्ती क्षेत्रों के जिन निवासियों के जान माल का नुकसान हुआ है, उन्हें मुआवजा देने के लिए भारत सरकार ने कोई योजना मंजूर नहीं की है । तथापि उसने ऐसे लोगों को अनुप्रहपूर्वक सहायता देने के लिए सभी सीमावर्ती राज्य सरकारों द्वारा किए जा रहे खर्च की अनुप्रहपूर्वक सहायता देने के लिए सभी सीमावर्ती राज्य सरकारों द्वारा किए जा रहे खर्च की अनुप्रति दे दी है । सभी सीमोवर्ती राज्यों में लागू इस प्रकार की सहायता के पैमानों की सीमा के सम्बन्ध में एक टिप्पणी संलग्न है । [नीचे अनुवंध देखिये] अलग-अलग मदों पर खर्च के लिए सम्बन्धित राज्य सरकारों द्वारा अपने-अपने वित्त विभागों से अनुमति प्राप्त करने के बाद मंजूरी जारी की जाती है । इस प्रकार के खर्च की प्रतिपूर्ति भारत सरकार द्वारा की जाती है ।

अनुबन्ध पुनर्वास सहायता

हाल मे पाकिस्तान के साथ हुए संघर्ष द्वारा जिन क्षेत्रों के व्यक्तियों पर प्रभाव पड़ा है उन्हें अनुदान ऋण के रूप में स्वीकार्य सहायता के पैमाने नीचे दिए गए है :

(क) क्षतिग्रस्त भवनों की मरम्मत/ पुर्नानर्माण के लिए अनुदान/ऋण (1) निवा-सीय मकान, दुकानों, पशुशालाओं और गोदामों की जिन्हे शत्रु आक्रमण से क्षति पहुंची है, मरम्रत या पुर्नानर्माण के किए निम्नलिखित सीमा तथा अनुदान/ऋण मंजुर किया जाये:

I		अनुदा न रु० तक	ऋण रु० तक
कच्चा मकान	••	3,000	
पक्का मकान	• •	5,000	6,000

†[] Hindi translation.

Öral Answers

(2) इस प्रयोजन के लिए अनुदान/ऋण की मंज़ूरी निम्नलिखित शर्तो के अधीन होगी :

(i) प्रत्येक परिवार दो से अधिक मकानो के बारे मे अनुदान/ऋण की मजूरी का पात्र नही होगा ;

(i) पक्के मकानों की क्षति के वारे में 5,000 रुपये तक की सहायता अनुदान के रूप में दी जायगी और इससे अधिक सहायता ऋण के रूप मे दी जायेगी ;

(iii) कच्चे मकानो की क्षति का मूल्यांकन सम्बन्धित राज्य सरकार के सक्षम राजम्व अधिकारियो द्वारा किया जायेगा जब कि पक्के मकानो के सम्बन्ध मे मूल्याकन राज्य सरकार के लोक निर्माण विभाग और एक राजस्व अधिकारी ट्वारा किए गए संयुक्त निरीक्षण के आधार पर किया जायेगा। इस प्रकार का मूल्याकन करते समय उन कच्चे भवनों के लिए, जो सघर्ष से पहले न्यूनतम मानकों से नीचे थे, कुछ सुधार की अनुमति दी जा सकती है।

(iv) 1,000 रुपये तक के ऋण/ अनुदान उपमंडल अधिकारी (सब डिवीजनल आफीसर) के पद से नीचे के अधिकारियो द्वारा मजूर नही किए जाएगे जबकि इससे अधिक की राशि कलक्टर/ उपायुक्त द्वारा मंजूरी की जायेगी ।

(v) अनुदान/ऋण दो बराबर किस्तो मे दिया जायेगा दूसरी किस्त केवल उस समय दी जायेगी जब भवन-निर्माण का आधा कार्य पूर्ण हो गया होगा ;

(vi) ऋण पर ब्याज की दर 7¹ प्रतिशत वार्षिक होगी किन्तु यदि मूल और/ या ब्याज की किस्तो का नियमित रूप से निर्धारित तिथियों पर भुगतान किय। जायेगा तो दर घटा कर 5 प्रतिशत कर दी जायेगी । ऋण 20 बराबर वार्षिक किस्तो मे वसूल किया जायेगा, पहली किस्त जिस तिथि पर ऋण का पूर्ण भुगतान किया जायेगा उस तिथि से एक वर्ष पूरा होने पर प्रारंभ होगी ;और

(vii) यह सुनिश्चित करने के लिए कि मकानो की मरम्मत और पुनर्निर्माण के लिए प्रदान की गई राशि उसी प्रयोजना के लिए प्रयोग मे लाई जायेगी जिसके लिए वह दी गई है, सम्वन्धित लोगो से इसके बारे में वचन लिया जायेगा कि सहायता की मजूरी के बाद निर्माण-कार्य तीन महीने के अन्दर प्रारभ कर दिया जायेगा और छः महीनों के अन्दर पूरा कर दिया जायेग ।

(ख) क्रुषि-कार्य प्रारंभ करने के लिए क्रुषकों को अनुदान: (1) ऐसे क्रुपको जिनके बैल/ ऊट/दुवारू पशु/फसल/क्रुपि के औजार खो गए है और जो अपनी भूमि पर क्रुपि कार्य प्रारंभ करने के इच्छुक है, उन्हे विभिन्न मदो के लिए निम्नलिखित धन की सीमा के अन्दर अनुग्रहपूर्वक अनुदान दिया जायेगा:

मद	प्रति परिवार के लिए सीमा
	रु० तक
(क) बैलो के लिए	1,000 प्रति बैल
(ख) एक ऊट के लि	ए •• 2,000
(ग) एक दुघारू पशु	केलिए 800
(घ) बीजो तथा उर्वन	(को के
लिए	500
(ङ) कृषि के औजार	ो के लिए 500

(2) प्रत्येक मद के बारे मे हुई हानि की सीमा का निर्धारण उप-मण्डल अधिकारी (सब डिविजनल आफिसर) के ओहदे से नीचे के अधिकारी द्वारा नहीं किया जायेगा। 1,000 रुपये तक के अनुदानों की मजूरिया भी उपमडल अधिकारी द्वारा दी जायेगी किन्तु इस राशि से अधिक के अनुदान से सम्वन्धित मामलो की मंजूरी के लिए कलक्टर/उपायुक्त (डिप्टी कमिइनर) के पास भेजा जायेगा।

(3) यह सुनिध्चित करने के लिए कि मजूर किया गया अनुदान उसी प्रयोजन के लिए प्रयोग मे लाया गया है जिसके लिए वह दिया गया था, अनुदान प्राप्तकर्ताओं से धन के वितरण के समय उसके प्रयोग के सम्बन्ध मे उचित वचन लिया जायेगा। (ग) गैर-कुषकों को अनुदान/ऋणः (1) गैर-कृषक परिवार जिन्हे शत्रु की कार्यवाही के कारण क्षति हुई है और जो अपने आप को अपने पुराने पेशो/व्यवसायों मे लगाना चाहते है निम्न-लिखित आर्थिक सीमा के भीतर अनुदान/ऋण मंजूर किए जाएंगे:

श्रेणी	अनुदान	ऋण
	হ০ বক	रु० तक
(i) खोमचे वाले	300	_
(ii) कारोगर जिनमे बढ़ई, लोहार, कुम्हार आदि शामिल है	750	-
	1,000	-
(iv) दुकानदार और व्यापार आदि करने वाले	1,000	5,000

(v) डा० वकील, चारटर्ड 1,000 5,000 एकाउंटेन्ट आदि का पैशा करनै बाले

टिप्पणी :----पहले 1,000 रु० तक की हानि अनुदान की राशि के अन्तर्गत मानी जायेगो किन्तु इससे अधिक राशि ऋण के रूप मे मंजूर की जायेगी।

(2) उपर्युक्त (i), (ii) तथा (iii) मे दी गई श्रेणियों के बारे मे व्यक्तिगत हानि का निर्धारण और अनुदानो की मजूरी उपमडल अधिकारी द्वारा दी जायेगी किन्तु अन्य श्रेणियो का निर्धारण कलक्टर/उपायुक्त द्वारा किया जायेगा।

(3) ऋण मंजूर करने से पहले संबधित अधि-कारी प्रत्येक प्रकार के व्यापार, पेशे, व्यवसाय कारोबार आदि से सवधित आवश्यकताओं और साथ ही साथ उस व्यापार, पैसे, व्यवसाय, कारो-बार आदि मे सबधित व्यक्ति की स्थिति का भी ध्यान रखेगे।

(4) उन किस्तो की सख्या, जिनमे किसी विशेष प्रकार का ऋण वितरित किया जायेगा सामान्यतः दो से अधिक नही होनी चाहिए। संबंधित स्थानीय प्राधिकारियो को उचित हिदायतें जारी की जायेगी कि वे सुनिश्चित करें कि ऋण की राशिया संवधित व्यक्यिोद्वारा उन्ही प्रयोजनो के लिए प्रयोग मे लाई जाएगी जिनके लिए वे दी गई है और वे व्यर्थ खर्च नही की जाएगी । _{स्वर}

(5) ऋ**ण चुकाने को झर्तेः** उधार लेने वालो के लिए ऋण चुकाने की णर्ते नीचे दी गई है:

ऋण पर ब्याज की दर 8% वार्षिक होगी किन्तु यदि मूलधन और/या ब्याज की किस्तो का नियमित रूप से निर्धारित तिथियों पर भुगतान किया जायेगा तो दरे घटाकर 5 प्रतिणत कर दी जायेगी ।

पहले दो वर्षों के लिए केवल साधारण ब्याज देय होगा। उसके बाद ऋण 8 वार्षिक किस्तो में चुकाया जायगा। पहली किस्त पूर्ण ऋण के भुगतान करने की तिथि के तीसरे वर्ष से प्रारंभ होगी। वार्षिक किस्त देय ब्याज सहित मूलधन का 1/8 वा होगी।

(घ) चोट/मृत्यु के मामलें फें सहायता : लाभदायक रोजगार पर लगे व्यक्ति जिन्हे शत्रु के आक्रमण के कारण चोटें लगी हो और मरनेवालो के मामले मे उनके आश्वितो को राहत वैयक्तिक क्षति अधिनियम तथा उसके अधीन बनाई गई योजना के अन्तर्गत प्रदान की जायगी । योजना के अन्तर्गत निर्धारित की गई पेन्शनो और भक्तो का भुगतान डाकघरो द्वारा किया जायगा और इस पर होने वाला खर्च सीधा केन्द्रीय सरकार द्वारा वहन किया जायगा ।

(ङ) फसलों की हानि/क्षति के लिए तदर्थ अनुग्रहपूर्वक सहायता: (i) इस प्रकार की क्षति का निर्धारण ऐमे अधिकारी द्वारा किया जायेगा जो उपमन्डल अधिकारी से नीचे के ओहदे का नही होगा या ऐसे दूसरे प्राधिकारी द्वारा किया जायगा जो राज्य के नियमो के अन्तर्गत इस प्रकार के मुआवजे के अनुदान की मजूरी के लिए सक्षम हो। हानि के निर्धारण का अनुमोदन कलक्टर द्वारा किया जायेगा। राज्य सरकार की स्वीकृति प्राप्त होने पर 15 दिन के अन्तर्गत राशि वितरिन कर दी जायेगी। Oral Answers

(ii) उन मामलों में सहायता नही दी जायगी जिनमें फसलों की क्षति का भुगतान रक्षा मन्द्रालय द्वारा कर दिया गया हो या आगे किये जाने वाला हो 1

(iii) इस पत्र के प्राधिकार के अधीन सहायता को भुगतान तदर्थ अनुग्रहपूर्वक अनुदान के रूप में माना जायेगा ।

(iv) इस मामले में पूरक हिदायतें (किन्तु जो किसी रूप में अनुदान के स्वरूप पर प्रभाव नहीं डालेंगी) राज्य सरकारें जैसा कि वे उचित ममझें, अपने महालेखाकार के परामर्ग से जारी करेंगी ।

स्**प**ष्टीकरण

(i) पुनर्वास विभाग की योजना के अधीन निम्नलिखित प्रकार की हानियों के लिए मुआवजा दिया जा सकता है:- खड़ी फसनों की क्षति ; खड़े फनों के वृक्षों, आमों, वागों आदि की क्षति ; कृषि से सम्बन्धित वाड़ो, शेरो मकानों तथा अन्य कृषि सम्पत्तियों की हानि ।

(ii) उन मामलों में मुआवजे का भुगतान किया जायेगा जहां संघर्ष के परिणामस्वरूप सिंचाई का पानी रक्षा प्रयोजभों के लिए ले जाने, जत्रु का कब्जा हो जाने या प्रभावित क्षेत्रों से नागरियों के हट जाने के कारण किसान नई सफले न बो सके हों। 'अं''

(iii) उन नई फसलो के वारे मे, किसानों को मुआवजा दिया जायगा जिनकी बुवाई की गई थी किन्तु युद्धके कारण किमान जिमकी देखभाल नहीं कर सके।

श्चर्ते

(i) मुआवजे का भुगतान उन फसलो आदि के बारे में किया जायेगा जो उन क्षेतों में युद्ध के कारण नष्ट हो गई थीं और जो अब जलु के कब्जे में है या जिन तक पहुंच नहीं हो सकती और जो कब्जे के लिए उपलब्ध नहीं हैं।

(ii) सीमावतीं राज्यों के उन लोगों के लिए उनकी फसलें आदि नप्ट हो गई हैं। पूर्व निर्धारित शर्तो के अधीन रहते हुए हानि के

निर्धारण और अनुग्रहपूर्वक मुआवजा के भुगतान की योजना सभी स्थानो के लिए लागू होगी चाहे फसलें सीमा के निकट नप्ट हुई हो या आंनरिक भाग में नप्ट हुई हो ।

क्षति निर्धारण के सिद्धान्त

देय मुआवजे का सम्बन्ध शुद्ध आय से होगा अर्थात लागत और श्रमिकों का अंग निकालकर जो आय किसी व्यक्ति को होती उस पर, न कि संभावित उपज की कूल आय पर।

सामान्य

युद्ध के कारण नष्ट हुई फसलों के मुआवजा की अदायगी शीघ्र ही की जाएगी। उन मामलों में जहां सेना प्राधिकारियों द्वारा सत्यापन की आवश्यकता हो, सेना के अधिकारियों द्वारा सर्वेक्षण के उपरान्त औपचारिक आदेण जारी करने तक देय राशि के 50 प्रतिशत का भुगनान र्णाझ ही निर्धारित राजस्व प्राधिकारी के सत्यापन पर कर दिया जायेगा।]

SHRI LAL K. ADVANI: The scheme has been laid before us. I would like to know from the hon. Minister what assessment has been made of the total number of civilians killed during the war, the number of persons rendered homeless and the total amount or value of property lost or the loss that we have suffered on this account. This is my first question in respect of the civilians of the border States.

SHRIR. K KHADILKAR : The assessment has two parts. One is the assessment made by the Defence Department. We are concerned here with those who have been rendered homeless because of the hostility, not those who have been pushed to our side because of certain other factors. We consider those as a sort of war refugees who have been registered as such. For instance, those who have crossed over are registered as foreign citizens. We are looking after them. So I am not in a position to give the exact number of those killed, wounded or rendered homeless because of this. But we are looking after those who have been rendered homeless; we are giving them aid to build their houses and other things.

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SHRI LAL K. ADVANI : Give your figures of those who are within your purview.

SHRI R. K. KHADILKAR : You want the figures? But that does not entirely cover this question, it goes beyond that. I may tell you. For instance, in Punjab the villages affected are 643; in Jammu and Kashmir 277 and in Rajasthan 544. The number of persons uprooted in Punjab is 4.27 lakhs, in Jammu and Kashmir 1.30 lakhs and about 2 lakhs in Rajasthan. This is the figure.

SHRI LAL K. ADVANI : Sir, some time back, the Punjab State Government - and I presume the West Beneal State Government also - have laid down certain deadlines by which all those rendered homeless had to be registered and the time by which they had to be compensated, etc., etc. I would like to know whether in pursuance of the scheme laid down by the Central Government, those deadlines have been honoused and fulfilled and whether all the refugees who have been rendered homeless because of this war have been given adequate compensation or whether all those who have been uprooted because of our military operations or our occupation of their fields have been given due compensation. What action has the Government of India taken in this regard ?

SHRIR. K. KHADILKAR : This has been left to the States. And as soon as the States represent their requirements—certain guidelines are here and we reimburs² them whatever expenses they incur. Our reports are that the State Governments of Punjab, Jammu and Kashmir as well as Rajasthan have taken adequate measures to see that they are looked atter well and compensation as provided for building or cattle or loss of crop, everything, is paid.

DR. BHAI MAHAVIR : Sir, the Minister has been pleased to state that the refugees are being looked after well. Has it been brought to his notice that the refugees from the Chhamb are who have been displaced because of Pakistani intrusion are living in tents, in an improvised soit of township and that for a pretty long time there was not even water facility available to them ? Water pipes were laid only when the State elections approached and the authorities saw that it was probably difficult to keep back facilities in suspense any longer. So, I would like to know if they have made inquiries whether this looking after means the provision of elementary facilities by way of water, some medical assistance and some type of livelihood on whether it is only taking shelter under the plea that the States are doing their best and that God is in heaven and all is well with the world.

SHRI R. K. KHADILKAR : The hon. Member is absolutely incorrect when be made that statement regarding the Chhainb sector and the Jammu area.

SHRIM. K. MOHTA: The her. Minister is saying that he has made a wrong statement. Let him prove.

DR. BHAI MAHAVIR : Be sure about what you are stating.

SHRI R. K. KHADILKAR : Throughout hostilities we made tents available, and later on water supply.

(Interruption b) Dr. Bhas Mahavir)

MR. CHAIRMAN : No interruption, please,

SHRI R. K. KHADILKAR: Water and other facilities were provided. The allegation that just because of elections we realised our responsibility is not correct. As I said earlier, we are not maintaining any camp on the Western border run by the Centre. About expenses we laid down the guidelines, namely, how much relief is to be given. I may mention that the funds so far released are Rs. 575 lakhs, for Amitsar, Gui laspui and Felozpur and Chhamb sector we have released funds to the tune of Rs. 1 crore. Barmer and Jaisalmer, all put together it comes to Rs. 54 lakhs. We make assessment of the dimensions or requirements on the basis of reports received from the State Government and it is immediately acted upor.

DR. BHAI MAHAVIR : The question related to uniform standard in all the States. He may be correct in saying that the States are doing their duty. But the question related to uniformity in the agreement for granting pension in all the States and whether it has Leen acted upon at a uniform level or not.

SHRI R. K. KHADILKAR: We are absolutely uniform.

MR. CHAIRMAN : Mr. Man Singh Varma.

श्रीमान सिंह वर्माः श्रीमन्, माननीय मन्त्री जीने जो वक्तव्य रखा है सदन के पटल पर उसमें उन्होंने स्पष्ट रूप से यह कहा है कि भारत 37

Oral Answers

सरकार ने कोई योजना मंजुर नहीं की मुआवजा देने की और जैसा कि उन्होंने अभी वताया है कि उन्होंने सारा व्यय, विशेष रूप से, स्टेट्स के ऊपर, प्रदेशों के ऊपर छोड़ दिया है। श्रीमन्, मैं यह बता दू कि पंजाब की जो एक समिति है उसका मैं भी मदस्य ह। उस समिति में बार-बार इस प्रश्न को उठाया गया कि पंजाब में, पश्चिम में, जो लोग भी वहां से उखड़े हैं इस युद्ध के कारण से उनके साथ अच्छा वर्ताव नही किया गया है और उन को वह सूविधायें प्राप्त नहीं हैं जो कि उनको प्राप्त होनी चाहिए थीं अीर जिनका आपने वायदा किया था। तो एक वात है यह कि आपने क्या इसको राष्ट्रीय प्रश्न नही समझा ? जैसे कि वंगाल से आये हुए रिफ्यूजीज थे, उनका एक नेज्ञनल प्राबलम था, उसी प्रकार से आपने इसको क्यों नही लिया ? आपने इसको केवल स्टेट्स पर छोड़ कर सतोष कर लिया क्यों ? स्टेटस की अपनी सीमायें होती ð...

श्री सभापति : आप सवाल करिये ।

श्री मान सिंह वर्माः उनके अपने सीमित फंड्स होते हैं, तो ठीक प्रकार से उनकी व्यवस्था वे नहीं कर सके है। मेरी अपनी जानकारी है तो मैं यह जानना चाहता हूं कि क्या केन्द्र ने इस बात को जानने का प्रयत्न किया कि स्टेट सरकार ने अपने उत्तरदायित्व को भली प्रकार से निभाया है या नही ?

श्री बाल गोविन्द वर्मा : आनरेबिल मेम्बर ने जो कुछ यहां पर बात कही है, मैं बता देना चाहता हूं कि मैं खुद पंजाब बार्डर पर गया था और वहाँ उन गांवों को देखा जो युद्ध से एपेक्टेड हुए हैं। इसके अलावा उन कैम्प्स मे भी गया जहां लोग ठहरे हुए हैं। और मैने उनसे सारी बातें की है कि उनको पयाप्त मात्रा में सहायता मिल रही है या नही । और मै आपको बता देना चाहता हू कि सभी लोगों ने प्रशंसा की भारत सरकार की कि जितनी सरकार सहायता दे रही है उतनी कभी नही दी गई और न उसकी हम कल्पना करते थे। और यह काम

राज्य सरकारों पर इसलिए छोड़ दिया गया है कि वही काम्पिटेंट है इस काम को करने के लिए । उनके रेवेन्यू आफिसर्स होते हैं, उनके डिस्ट्रिक्ट मजिस्ट्रेट होते है, वही जा कर देखने हैं कि कहां कितनी क्राप का नुकसान हुआ है, कितने मकानों का नुकसान हुआ है । यही नहीं, जहां कच्चे मकान हैं वहां नुकसान का अन्दाजा रेवेन्यू आफिसर्स पर छोड़ दिया गया है, लेकिन जहां पक्के मकानों का सवाल है पी०डब्लू० डी० और रेवेन्यू आफिसर्स दोनों वहां जाते हैं इसलिए कि वे असेसमेंट करें कि कितना नुकसान हुआ है और वहां मैने खुद जाकर देखा है कि लोगों को कोई परेशानी नहीं हे और स्टेट गवर्नमेंट्स अच्छी प्रकार से अपने दायित्व को वहां निभा रहीं हैं ।

MR. CHAIRMAN ; Mr. Mani.

श्री मान सिंह वर्मा : अर्थात् आपका मतलव यह है कि इम्प्लीमेंटेशन के लिए आपने स्टेट्स के ऊपर छोड़ा है, उन पर इसका भार डाला है बाकी फंड्स आप दे रहे हैं ?

श्री सभापति : आप बैठिये, आपके मवाल का पूरा जवाव आ गया ।

श्री मान सिंह वर्मा : मै म्पण्टीकरण माग रहा हं, आप बना दीजिये ।

श्री सभापति : आप पूछ चुके, अव आप दूसरा सवान पूछ रहे है । जवाव पूरा आ गया है ।

श्री मान सिंह वर्माः क्या हमें समझने का भी अधिकार नही है, जो कुछ उन्होने जवाव दिया है वह मै समझ ही नही सका।

श्रीसभापतिः आपन ममझें उसका मेरे पासक्याचारा।

श्री मान सिंह वर्माः आप समझा दीजिये मूझे ।

MR. CHAIRMAN : Yes, Mr. Mani.

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to Questions

SHRI A. D. MANI: Sit, in regard to the assistance given to those displaced persons and refugees, the hon. Minister said that some assistance was being given for constructing houses. May I ask him what assistance was given to the refugees in 1947 when they came here? That standard should be applied to the refugees here, particularly the refugees in the Chhamb sector and in the Jammu and Kashinir area. May I ask him whether any maintenance or subsistence allowance is being given to the refugees? This is a matter of improtance to those persons who have been driven out of their homes.

SHRIR. K. KHADILKAR: I have not got the figures here as to what was given in 1917, But keeping in view the present requirements price level and other things, adequate compensation as well as what you call maintenance allowance is provided for them and they are satisfied.

SHRI A. D. MANI : How much is that ?

SHRI R. K. KHADILKAR : Do you want the figures ?

SHRI A, D. MANI : Yes.

श्री बाल गोविन्द वर्मा: जो इस वक्त में हम दे रहे हैं, जैसा कि हमारे मन्त्री महोदय ने कहा हम बहुत अच्छा कम्पेनसेशन दे रहे हैं। जहां तक कच्चे मकानों की बात है 3 हजार रुपया तक की ग्रांट दे रहे है और जो पक्के मकानात है उनके लिए 5 हजार रुपया तक ग्रांट दे रहे हैं और 6 हजार रुपया तक लोन दे रहे हैं।

SHRI A. D. MANI : Maintenance allowance ?

श्री बाल गोविन्द वर्मा: मेनटेनेस भी हम देन्हे है. डेढ़ रुपया प्रति व्यक्ति के हिसाब से और एक रपया बच्चों के लिये जो 3 साल से 8 तक के है और जो 3 साल से नीचे है उनको हम 50 पैसा दे रहे है और जानवरों के लिये प्रति जानवर प्रतिदिन 75 पैसा दे रहे है।

SHRIR. K. KHADILKAR: Sir, this is a detailed statement and I can provide detailed information by laying the statement on the Table of the House regarding what we are giving on every particular matter that he has raised. I will give the statement.

SHRI THILLAI VILLAI AN : Subfrom the statement I understand that this Government is . not having any scheme for grant of compensation but it is having a scheme for ex-gratia assistance to persons who suffered loss of life and property during the recent Indo-Pak war. In the last paragraph of the statement it is said "Compensation due for crops damaged byhostilities should be paid quickly". I want to stress the word "quickly" because we have bitter experience of inordinate delay in getting assistance or compensation or any other form of grant from the Government. I would like to know from the hon. Minister whether any specific anangement has been made for giving the co-gratia assistance which has been allowed by this Government to the e-persons

SHRI R. K. KUADILKAR \cdot As I said carlier, we are using the State Government agencies. When we say that we have no scheme of our own, it does not mean that we do not look at it as a national problem. We do look at it as a national problem. But we rely on the State agencies. So far as the compensation part is concerned, the disbursement is already being made and we have reimbursed the State Government of whatever expenses they have incurred.

MR. CHAIRMAN : Next question.

INDIAN PROPERTIES IN BANGLA DESIL

*97. SHRI LOKANATH MISRA : SHRI K. C. PANDA :† SHRI M. K. MOHTA :

Will the Minisiter of EXTERNAL AFFA-IRS be pleased to state :

(a) whether Government have taken up with the Bangla Desh Government the question of Indian properties held as enemy properties in Fast Bengal by the Pakistan Government since Indo-Pak conflict of 1965; and

(b) if so, the response received by the Government from the Government of Bangla Desh; and

(c) if the answer to part (a) above be in negative, whether Government propose to take up the issue with the Government of Bangla Desh?

[†]The question was actually asked on the floor of the House by Shii K. C. Panda.